

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 23071 OF 2024**

**Between:**

M/s. Knovus Steels and Infrastructure Limited, A Company registered and incorporated under The Companies Act, 1956, having its office at 405, 4th Floor, Nagarjuna Circle, Punjagutta, Hyderabad. Represented by its Managing Director Mr. Akash Garg

**...PETITIONER**

**AND**

1. The Debt Recovery Tribunal-I, Hyderabad, through its Presiding Officer, Abids, Hyderabad.
2. State Bank of India, Stressed Assets Management Branch 5th Floor, Rear Block of HMWS AND SB Compound, Khairatabad, Hyderabad-50004. Represented by Its Assistant General Manager. Presently at D.No. 3-4-103/A, 1st Floor, CAC TSRTC Bus Station, Kachiguda, Hyderabad-500027.
3. State Bank of India, Through Sri. Shafi Ullah Khan, Assistant General Manager, SAM Branch, Secunderabad.
4. Mr. Goyind R Daliya, S/o. R. Daliya, aged Major, Occ- Chartered Accountant, R/o.11-1-28, Sitafalmandi, Secunderabad.
5. State Bank of India, Industrial Financial Branch, Somajiguda, Hyderabad.
6. State Bank of Hyderabad, Overseas Branch, Somajiguda, Hyderabad, Now merged with State Bank of India, Industrial Finance Branch, Somajiguda, Hyderabad.
7. State Bank of Patiala, represented by its Asst. General Manager, Mid Corporate Branch, Abids Circle, Hyderabad, after assigning the Debts in favour of respondent no.7 merged with SBI, Industrial Finance Branch, Somajiguda, Hyderabad.
8. Edelweiss Asset Reconstruction Company Limited, having its Registered office at Edelweiss House, CST Road, Kalina, Mumbai Later on assigned the debts in favour of respondent no.8
9. Prudent ARC Limited an Asset Reconstruction Company Limited, a Company incorporated under the Companies Act, 1956 and registered as a Securitisation and Asset Reconstruction Company, having its registered

office at 611, D-Mall, Plot No. A-1, Netaji Subhash Place, Pitampura, New Delhi-110034. Represented by its authorised Signatory.

10. E-Procurement Technologies Limited, B-704-705, Wall Street-II, Opp Orient Club, Near Gujarat College, Ellis Bridge, Ahmedabad-380006, Gujarat

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, preferably in the nature of a Writ of Mandamus declaring the action of the Debt Recovery Tribunal-I, Hyderabad the Respondent No.1 herein in not taking up the hearing of SA No. 279 of 2024 filed by the Petitioner expeditiously and adjourning the SA for longer dates even at the stage of filing vakalath and counter by the contesting Respondents, as arbitrary, illegal, contrary to the provisions under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and consequentially direct the Respondent No.1 to take up the hearing and dispose of the pending SA No. 279 of 2024 expeditiously, in the interest of justice.

**Counsel for the Petitioner: SRI L. RAVICHANDER FOR SRI. DEEPAK MISRA**

**Counsel for the Respondent NOs.1,3 to 10: ---**

**Counsel for the Respondent No.2: SRI MARUTHI JADHAV FOR SRI M/S PEARL LAW ASSOCIATES**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.23071 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. L.Ravichander, learned Senior Counsel appears for  
Mr. Deepak Misra, learned counsel for the petitioner.

Mr. Maruthi Jadhav, learned counsel appears for  
M/s. Pearl Law Associates for respondent No.2.

2. In this writ petition, the petitioner *inter alia* has prayed for  
the following relief:

"The court may be pleased to issue an appropriate writ, order or direction, preferably in the nature of a Writ of Mandamus declaring the action of the Debts Recovery Tribunal-I, Hyderabad, the respondent No.1 herein, in not taking up the hearing of S.A.No.279 of 2024 filed by the petitioner expeditiously and adjourning the SA for longer dates even at the stage of filing vakalat and counter by the contesting respondents as arbitrary, illegal, contrary to the provisions under Securitisation and Reconstruction of Financial Assets and Enforcement of Security

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Interest Act, 2002 and consequently direct the respondent No.1 to take up the hearing and dispose of the pending S.A.No.279 of 2024 expeditiously in the interest of justice and pass such other order or orders as may be required under the circumstances of the case.”

3. When the matter was taken upon today, learned Senior Counsel for the petitioner submitted that along with the securitisation application, the petitioner has filed an interlocutory application seeking interim relief on 20.07.2024, on which date, the Debts Recovery Tribunal-I, Hyderabad (hereinafter referred to as ‘the DRT’) adjourned the same to 30.07.2024. On 30.07.2024, respondents have appeared and sought for time to file vakalat. Thereupon, the DRT has adjourned the case for a period of four weeks and the matter was directed to be listed on 30.08.2024.

4. Learned Senior Counsel for the petitioner submits that the writ petition be disposed of with a direction to the DRT to decide the interlocutory application filed by the petitioner

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seeking interim relief, which is pending before it, in a time bound manner.

5. The aforesaid prayer is not opposed by learned counsel for respondent No.2.

6. In view of aforesaid submission and in the facts and circumstances of the case, the Writ Petition is disposed of with a direction to the DRT to decide the interlocutory application filed by the petitioner seeking interim relief within a period of one week from the date of receipt of a copy of this order. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- V.KAVITHA  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Presiding Officer, Debt Recovery Tribunal-I, Hyderabad, Abids, Hyderabad.
2. The Assistant General Manager State Bank of India, Stressed Assets Management Branch 5th Floor, Rear Block of HMWS AND SB Compound, Khairatabad, Hyderabad-50004.. Presently at D.No. 3-4-103/A, 1st Floor, CAC TSRTC Bus Station, Kachiguda, Hyderabad-500027.
3. State Bank of India, Through Sri. Shafi Ullah Khan, Assistant General Manager, SAM Branch, Secunderabad.
4. State Bank of India, Industrial Financial Branch, Somajiguda, Hyderabad.
5. State Bank of Hyderabad, Overseas Branch, Somajiguda, Hyderabad, Now merged with State Bank of India, Industrial Finance Branch, Somajiguda, Hyderabad.

Contd.

6. State Bank of Patiala, represented by its Asst. General Manager, Mid Corporate Branch, Abids Circle, Hyderabad, after assigning the Debts in favour of respondent no.7 merged with SBI, Industrial Finance Branch, Somajiguda, Hyderabad.
7. One CC to SRI. DEEPAK MISRA Advocate [OPUC]
8. One CC to SRI M/S PEARL LAW ASSOCIATES Advocate [OPUC]
9. Two CD Copies

KKS  
PSK

CHR

HIGH COURT

DATED:23/08/2024



ORDER

WP.No.23071 of 2024

DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

⑩ CHA  
27/9/24